

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 25/TT/2018

- Subject** : Approval of tariff for inclusion of transmission assets in computation of Point of Connection (PoC) charges and losses as per the Commission's order dated 12.5.2017 in Petition No. 7/SM/2017 for inclusion in PoC charges in accordance with Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2010 and amendments made thereto.
- Date of Hearing** : 8.8.2018
- Coram** : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member
- Petitioner** : Odisha Power Transmission Corporation Ltd. (OPTCL)
- Respondents** : Power Grid Corporation of India Ltd., (PGCIL) and 2 others
- Parties present** : Shri Raj Kumar Mehta, Advocate, OPTCL
Ms. Himanshi Andley, Advocate, OPTCL
Shri Vivek Kumar Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

The order in the petition was reserved on 24.5.2018. However, the order could not be issued prior to one Member demitting office. Accordingly, the matter is listed for hearing today.

2. The Commission directed the petitioner to submit the ERPC Certificate clearly stating that the instant non-ISTS lines carry ISTS power by 31.8.2018. The Commission further observed that if the ERPC Certificate is not received by 31.8.2018, the matter will be disposed on the basis of the information already on record.



3. Subject to the above, the commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

